

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 774/93

XXXXXX*XXXX*XXXX*

DATE OF DECISION 29.10.1993

Shri B.R.Satpute Petitioner

Shri Y.R.Singh Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri P.M.Pradhan Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri N.K.Verma, Member (A)

1. ~~whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ? *N*
3. ~~whether their Lordships wish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ? *N*

N.K.Verma
(N.K.VERMA)
MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

(3)

OA.NO. 774/93

Shri Bhanudas Ramdas Satpute ... Applicant

v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri N.K.Verma

Appearance

Shri Y.R.Singh
Advocate
for the Applicant

Shri P.M.Pradhan
Advocate
for the Respondents

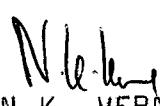
ORAL JUDGEMENT

Dated: 29.10.1993

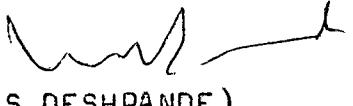
(PER: M.S.Deshpande, Vice Chairman)

Heard both the parties. The applicant challenges his non-selection by the DPC. The allegation is that two of the Members of the DPC, Kelkar and Chitte were personally biased against him. We were taken through the allegations which have been made in the application. All that Kelkar had done was to issue a charge-sheet and the punishment imposed by Kelkar was reduced in an appeal to one of Censure. With regard to Chitte, it is stated that he had made certain adverse confidential remarks against the applicant which were of a ^{mis}principal nature. But obviously, according to the applicant himself his representation against those adverse remarks was rejected. These instances cannot be reckoned as pointing out to personal bias which would invalidate the constitution of the DPC.

2. We see no merit in the application. It is dismissed.


(N.K. VERMA)

MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN